to the Bombay High Court for liquidation. Madam, this factory engages about 7000 workers in Durgapur and Shahabad in Karnataka and the head office al put together. If this factory is closed down, this country will lose one of the premier high quality boiler manufacturing company Not only that, 7000 workers of the country will be thrown into the streets. In this situation, Madam, I would request Government that they should step immediately. There is no point in giving financial assistance to the ACC Babcock Limited because at a later stage this Company is also charged with incompetence and inefficiency. Now at this stage if any financial assistance is given to the Company, that may not be properly utilised. That is why I request the Government that this Company be taken over and be converted as a part of BHEL so that it is given proper orders and it remains as a unit of the public sector and it can function properly. And thus this high quality Company may continue to exist and the 7,000 workers who are engaged this including many technicians of high skill may remain in their jobs. Thank you, Madam.

उपसभापितः मौने आपको नहीं बूलाया है। श्री सुरेन्द्रजीत सिंह अहल्यालिया (बिहार): अभी जो इन्होंने स्पेशल मौशन किया उसी के समर्थन मों मौ बोलना चाहता हो।

् उपक्रभापति : तो आप बोल दीजिए मैं एसोशियटे करती हुं।

श्री सुरन्द्रजीत सिंह अहलुवालिया : इन्होंने जो अपनी चिंता प्रकट की है ए. सी. सी. वैद्यान ककम्पनी द्राप्र के बारे में, उस चिंता से में पूरा समिथित हूं और मैं इस दारे में जानता हूं कि वाकई 7000 मजदूर वेकार होने के रास्ते पर अग्रसरित है इसलिए इसके मैनेजमेंट ने लिक्वीड शन के लिए जो अपील की है उसके बारे में भारत सरकार को सोचना चाहिए। साथ ही साथ बंगाल सर-कार को भी अनुरोध करना चाहिए कि कोल

थर्मल पावर का जो आर्डर है वह भी इस कम्पनी को दिया जाये ताकि यह बच सके।

REFERENCE TO THE NEED FOR INCLUSION OF THARU TRIBE OF CHAMPARAN DISTRICT OF BIHAR: IN THE LIST OF SCHEDULED TRIBES

श्री चतुरानन मिश्र (बिहार): उपस्मापित महोदया, मैं सरकार का ध्यान बिहार के हमारे समाज के सबसे उपिक्षत, शोषित अंग की तरफ आकर्षित करना चाहता हो। बिहार के चम्पारन जिले में थारू जाति के किड्यूल्ड ट्राइव रहते हैं लेकिन उनकी गिनती किड्यूल्ड ट्राइव में नहीं होती हैं। बिहार सरकार ने भारत सरकार के पास एक प्रस्ताव भेजा कि इनको शिड्यूल्ड ट्राइव में शामिल कर लिया जाये। यह प्रस्ताव भारत सरकार के कारण बहुत दिनों से लिम्बत हैं। इसलिए मैं चाहता हूं कि उनको शिड्यूल्ड ट्राइव में शामिल कर शामिल कर वारण बहुत दिनों से लिम्बत हैं। इसलिए मैं चाहता हूं कि उनको शिड्यूल्ड ट्राइव में शामिल किया जाये।

इसी तरह से बिहार में एक कोल जाति के लोग भी हैं। जैसे थारू जाति भारत के अन्य राज्यों में शिड्यूल्ड ट्राइव हैं लेकिन बिहार में नहीं हैं उसी तरह से कोल जाति के लोग भी शिड्यूल्ड ट्राइव हैं हालांकि दूसरे अन्य राज्यों में उनकी गिनती ट्राइव में होती हैं लेकिन बिहार में नहीं होती हैं। इसलिए मैं बिहार सरकार के अनुमोदन पर भारत सरकार से अनुरोध करता हूं कि इन दोनों को शिड्यूल्ड ट्राइव में शामिल किया जाये।

THE APPROPRIATION (NO. 5) BILL, 1986—contd.

THE DEPUTY CHAIRMAN: We shall now take up further consideration of Appropriation (No. 5) Bill, 1986—Shri V. Gopalsamy.

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman, I actually wanted to have a discussion on a particular problem the language problem, which has become the burning problem but because of the constraint of time are not given the opportunity.

Madam, crores and crores of rupees are spent for the propagation of a particular language the Hindi language. And these nationalised banks and the public sector undertakings made their weapons and instruments for this particular attitude of Hindi ascendancy Hindi imperialism, if I may say so. Madam. the Members who are coming from the Hindi belt do not understand the sufferings to which we are subjected, particularly the Members coming from non-Hindi areas.

Madam, I had an occasion to go through the proceedings of the Constituent Assembly debates, and no question generated more heat than the question language in the Constituent Assembly debates. And no question did throw more light than the question of language in the Constituent Assembly debates. And, cut ting across party lines, there were two groups throughout the discussion: one group representing the Hindi fanaticism. and the other group expressing their fears about the domination of Hindi imperialism. Pandit Jawaharlal Nehrm throughout sided with the other group and it will be proper if I bring to the notice of these zealots who are for this zingoism what Mr. Maulana Abul Kalam Azad stated during the debate. I quote: "We have to admit, that so far as language is concerned, north and south are two different parts. The union of north and south had been made possible only through English. If today the medium of English this lingive then we up will cease to guistic relationship exist." And, one more thing I want to say. When we say that all the national languages should be given equal opportunities, should be made the official langutime English should till that ages,

continue as the official language, then there is a bogev shouting that they are anti-Hindi fanatics as every now and then in the same House I witness. For them Pandit Nehru on October 2, 1955, on Gandhiji's birthday celebration in Madras. he said and I quote: It will be very proper on my part because it is very pertinent to quote. He says, Hindi is just one of the 14 national languages, now it is 15, at that time 14. He said: Hindi which is one of the 14 national languages enumerated in the Constitution does not become more national than Tamil, Gujarati, Marathi or Telugu or Bengali. That was stated by Pandit Nehru and none other. But now this tendency to make languages more national is there.

Madam, the children coming from Hindi speaking areas have learnt by heart the sonnets and stanzas from their parents. They have learnt the languages from their mother's milk and they will be learning it through thousand other ways, through the factories and fields and through their homes and hovels, and they are learning this language by going through their books but by merely being born Have we got that opportunity? But see the hardship to which we are subjected. It is a foreign language to me, yes, of course, when they say that this should become the language. It is their right. But my right is that I have got a hoary language, an ancient language and lovely language, Tamil in which my forefathers spoke, in which our poets wrote their sonnets and stanzas, the ancient classical language, and when some of the other classical languages of the world have died, this language, my language, survives, for centuries and cendating back to five thousand turies years.

Madam, this sort of domination, this sort of imposition will not protect the unity of this country. I would cite many

(Shri V. Gonalsamv) examples from history during the days of Habsburg empire when the Great King George Second wanted to make his own mother tongue. German as the official language of the empire which was opposed by the Prussians then the empire was destroyed. The Trish people fought for their Gaulic language against the English and even then when they got independence, they retained English. fore. I understand the feelings of the people coming from the North-East and people coming from the south. course, we are treated like foreigners in this part of the land, without a visa, we feel like foreigners without a visa.

SHRI KALPNATH RAI (Uttar Pradesh): Why, why?

SHRI V. GOPALSAMY: Even people knowing English . . .

THE DEPUTY CHAIRMAN: Just a minute. You see the time allotted for this Bill is already exhausted. (Interruptions). Because many Members have expressed their desire to speak, we are giving them some time. So, I would request the hon. Members not to take more than five minutes; otherwise it will not be possible to complete it.

SHRI V. GOPALSAMY: Madam, the day when you took over and I gave our felicitations to you, that usually the Members belonging to other groups could get some consideration from you as they are the casualty, . . .

THE DEPUTY CHAIRMAN: I have brought this thing to your notice only after you have finished your five minutes. You can take two minutes more.

SHRI V. GOPALSAMY: I will take five minutes.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): We wanted a discussion on the language issue

but it was not allowed. Let him speak now. It is an important and a vital issue.

SHRI V. GOPALSAMY: The people of Tamil Nadu opposed to Hindi cannot forget those days of agitation when eight Tamil vouths embraced flames of death and that flame of fire is: still glowing in our hearts and minds. I remember the days of 1965 agitation. My esteemed colleague Mr. Aladi Aruna was also very much involved in the agitation. He was a leading advocate at that time. I was a student leader in the college. cannot forget those days. Under leadership of my leader, Dr. Kalaingar who was incarcerated in solitary confinement in the Palavamkottai Prison. fought. Most of the Central Ministers dashed there and gave assurances. All the assurances which had been given have been thrown to the winds. I have been repeatedly telling it; all the assurances have been thrown to the winds. Madam Gandhi gave an assurance in the year 1979 on the Marina Beach, and even the other our Prime Minister gave an assurance. All are empty assurances, because it is coming like a deluge on us. It is coming like a deluge. And we have to ward off this deluge. Therefore, with all the frankness and sincerity, to protect the unity and the integrity of the we are expressing our feelings today. Unless you understand our agony, anguish and suffering and our feelings, you are not protecting the unity of the country. We are not begging for any privileges from you or from this Government. We are fighting for our rights. It is not a matter of majority or minority. It is a matter of freedom and justice. That is why, the agitation is going on. Madam, this is a pamphlet issued by the Canara Bank Branch in my place, Annanagar in Madras, where I am living. We expect the people understand our feelings. Why

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these nationalised banks, the public-sector undertakings, the Railways, and every department, are trying to impose Hindi? That is why I recalled the speeches of Maulana Abul Kalam Azad and Pandit Nehru during the days of the Constituent Assembly debates. The problem has been hanging fire all these years, all these decades.

Therefore, through you, once again I warn the zealots and the fanatics of linguistic ascendancy who want to thrust and impose it on us. The more you thrust, the more we oppose. We will never accept your domination. Therefore. all the national languages should be given equal opportunity, should be made the official languages. My language should be made the official language, and till then. English should continue. You are spending money and all other methods through the nationalised banks and public-sector undertakings. I think this way you will not be protecting the unity of this country.

SHRI **ADINARAYANA** REDDY (Andhra Pradesh): Madam Deputy Chairman, at the outset, I offer my hearty congrafulations to the two great crusaders of peapeace, Comrade Gorbachev, Secretary of the Communist Party of the Soviet Union, and Shri Rajiv Gandhi, Prime Minister of India, for their relentless effort to save humanity from devastating nuclear was which the war-mongers of American administration are trying to foist on the world. A huge majority of people in the universe look to these two leaders to save the world from the impending holocaust of a nuclear war. am sure, hon. Members of this House will join me in wishing all success to these two crusaders of peace in their noble effort.

Madam, coming to the Bill, I would like to mention only one point, namely, the

problem of floods and drought. In our country, it is a peculiar thing that floods and drought effect the people of each State at the same time. In Andha Pradesh. recently, there were devastating floods the like of which has never been seen anywhere in India. At the same time half of the State is still in the grip of drought. Madam, our country has a vast reserve of water. One of the Government of India's publication estimates the water resources at 177 million hectare metres. the extent of resources we have. This is a gift of Nature to India. But there is one snag in this. These resources are not spread equitably. In some places, not spread equitably. In some places, there is more rain and floods. In other places, there is no rain at all or lesser rain and drought and famine occur. The Government of India is spending Rs. 1,000 to Rs. 1,500 crores in giving relief to the drought and flood-affected people. But no permanent solution has been found so far. I have a suggestion to make. If we want to overcome the annual recurring cycle of floods and drought, which takes the highest toll of men and material in this country, the only solution is the construction of a garland canal linking the northern rivers and the southern rivers, from Ganga to Cauvery. This may perhaps seem a farfetched idea. The cost is really huge. Enormous amounts have to be spent. the benefit is immense. This should be taken into account. It does not matter even if it is spread over ten-fifteen years. The future generation will certainly benefit by this. Three benefits will flow out of this. One is, the control of floods. The other is, supply of water to drought-affected areas and the third the construction of this garland canal from Ganga to Cauvery will solve the unemployment problem to a great There is a vast mass of unemployed people in the country who can be employed in the construction of this canal by the Government of India. If they properly utilise the funds....(Time-bell rings) An other two-three minutes, Madam. If the scheme is implemented properly, it can be completed at least within the next fifteen to twenty years. It does not matter how long it takes, but time and money should not come in the way of this. It can be started within the next three-four years and completed by spending every year Rs. 2,000 to Rs. 3,000 crores.

Lastly, Madam, I would like to congratulate the hon. Finance Minister, Shri Vishwanath Pratap Singh, for his bold stand against the tax evaders and black money holders. He has taken strong measures to unearth black money which can be used for the development of the national economy. Thank you.

PROF. C. LAKSHMANNA Pradesh): Madam Deputy Chairman, this is the second time the Union Minister has come forward with Supplementary Demands through this priation Bill. What is being attempted to be sought for approval of Parliament for a huge sum may be legal but highly unethical. In the sense, when the Budget was presented there was a deficit of almost Rs. 3,650 crores. Though certain revenue collection efforts, a sum of about Rs. 350 crores was made. Still the deficit existed of the order of Rs. 3,300 crores. Then had one Supplementary during the session which amounted to about Rs. 664 crores. Now the Minister has come forward for Rs. 3,038 crores as a Supplementary Demand.

Madam Deputy Chairman, my simple question to the Union Finance Minister and his Ministry is, did they not envisage some of these demands which subsequently came up while they were presenting the Budget? It only means two things, i.e.

the Government wanted to present a rosy; picture of performance of the previous year and of the coming year by showing only a deficit of about Rs. 3,000 and odd crores and then resort to the unethical practices which they have been indulging in of late, more frequently, of coming through the supplementary demands and raising the revenues through administered prices. This has been the tragedy of the country.

Madam, if you look at the demands, you will see what they are asking for. For instance, they seek to give a sum of about Rs. 14 crores to Bhutan as foreign aid or investment or whatever may be the case. I would like to know, was it not in the knowledge of the Government as a result of the continuous diplomatic and other parleys which they had with the Bhutanese Government that there was a likelihood of this nature even in the month of February or March itself? I am saying so because if I remember correctly, there was a news item that this was bound to happen even as early as in the beginning of 1986 itself. That means, the Government was fully aware of this but, it seems, even though it was a matter of Rs. 14 crores, they were afraid of adding it to the budgetary deficit and presenting it in the Budget itself.

Similarly, they are giving a sum of Rs. 1228.63 crores to public sector enterprises, both under Plan and non-Plan. I am glad that they are releasing a sum of Rs. 79.10 crores . . . (Time bell rings). Madam, I am the only speaker from my party. My party is one among the major opposition parties.

THE DEPUTY CHAIRMAN: Some body from your party has already spoken and exhausted your time.

PROF. C. LAKSHMANNA: My party has not spoken. I am the only speaker from my party.

I am glad that they are releasing this amount, but this is exactly the stage where they are thinking on wrong lines. They are releasing a sum of Rs. 80 crores in addition to what has been released earlier to Vizag Steel plant. If that is the case, we have been, the Government of Andhra Pradesh has been, pressing for a certain amount from you so that the infrastructure facilities needed for the full utilization of the steel plant could be taken up expeditiously. You have not come for-

ward with that. Therefore there is a dual thinking. On the one hand I P.M. you want to go ahead with the expeditious construction of Visakha Steel plant, which is a very good

thing, at the same time you are not fully alive to the need of providing infrastructural facilities for which the State Government has been pressing the Union Government for quite some time. Either you are not very serious that the project should be completed, or you want to take political advantage out of situation. I do not see anything else. Therefore along with the release of Rs. 80 crores for the expeditious completion of Visakha Steel plant, I plead with you for the release of an additional sum by way of grant or by way of whatever may be the normal procedure to Andhra Pradesh government so that the Visakh steel plant will be a reality, by providing the necessary infrastructural facilities by completing the Eluru project. Some aspects of the project will be left unless consideration is forthcoming from the Government of India.

Then Government of India is the best judge because they are the ones who are having access as far as Defence budget is concerned, but question still remains: did the Government not properly think as to what would be the requirements of Defence Ministry which is perhaps a major priority in the months of February and March? What new factors have emerged warranting for the Government of India

to come with this Supplementary But get for Defence. (Interruptions) I know that, but this is of a factor which has been constantly exercising the mind of the people of this country. Therefore Government of India should have been alive to it and should have made proper allocation in the main Budget itself. There is no point in coming with Supplementary Budgets like this.

Another point is, they are giving about Rs. 600 crores to Food Corporation of India by way of loan for carrying buffer stock. I think the whole concept of production of foodgrains, distribution of foodgrains, stocking of foodgrains is only displaying bankruptcy on the part of Government of India. We had recently occasion to visit the North-Eastern States where there is the biggest bottleneck of transportation. But when it comes to the question of transportation. you do not show some urgency. There the Governments are not able to lift even the quotas given to them. In the areas where they would have lifted the stocks to fulfil their obligation to the lowliest of the lowly among the people, to meet their demands, you would like to have increased buffer stock which will be the victim of spillage, spoilage, wastage and what not. Therefore as far as building up of stocks is cerned, it should have been the concern of Government of India over a period of time. What is the need to come forward at this stage with a loan of Rs. 600 crores to Food Corporation of India?

Then looking at the urban development, if a demand comes from Bombay city, you will not do it. But suddenly one fine morning you will wake up and say "Bombay city needs this". Similarly for Madras city, or Hyderabad, Bangalore city or Calcutta city, if the Governments there send certain proposals for alleviating the problems that are being faced by the people

[Shri C. Lakshmanna] there who are commuters or otherwise, you will not wake up to the situation.

SHRI JAGESH DESAI (Maharashtra): For Delhi they are alive.

PROF. C. LAKSHMANNA: Of course for Delhi they have to be alive. Delhi is directly pinching them. I admit and I full share with you. But obviously, Mr. Desai, they are not alive to the demands and requirements of other metropolitan cities like Bombay, Calcutta, Hyderabad, Bangalore and so on and so forth. In that context I am saying that I agree with you. Therefore, the Government of India, in order to have a proper fiscal policy, proper development policy especially for the metropolitan cities, has to come for-There is no point in just giving Rs. 2 crores now. These Rs. 2 crores may not be anywhere. Therefore, I would like to say that the Government of India should think clearly in terms of metropolitan development, urban development, in this country. If that is not done, I think the cities of this country are going to be the biggest problem once you go into the twenty-first century. Nobody is going to stop this country going into the twentyfirst century, but if it has to go the way in which it has to go, there has to be proper thinking and understanding of the problems, especially of urbanization and urban development. Therefore, there is an urgent need to look at urban development of mini-cities which are metropolitan cities already and which are going to be metropolitan cities in the twenty-first For instance, Visakhapatnam, as per estimates of urbanologists all over the world is going to be the fastest growing city in the twenty-first century, and if you are not going to plan for that, I think we will be the sufferers.

Then, the Government of India is having a very lackadaisical approach to the problems faced by different people in different parts of the country. There has

been а reference about floods and The Prime Minister goes. drought. the present Industries Minister goes, others also go and, through press conferences and public statements they say flood which devastated the Godavari area has never before been there: it has been the worst of its kind. then the Central study team goes there and' comes back but the team is not prepared to say that it has been a flood of the rarest severity. Because, if this yardstick: of rarest severity is applied to the floods: which devastated Andhra Pradesh in the Godavari basin, then some of the norms which are now in force will have to be set aside and special norms have to be applied in order to meet the situation on a war footing. It has been the desire of the Prime Minister, it has been the desire of the Industries Minister, it has been the desire of everybody, but still, there will be -for want of any other expressionduplicity on the part of the Government in coming to such a conclusion. Therefore, I would like to impress upon the Finance Minister that he should in turn impress upon the entire Government machinery to view things objectively, to view with understanding and appreciation the problems that face different parts of the country and declare such rare occasions. It is not that as one who belongs Andhra Pradesh I want favour to be done to us nor do we want that such type of situations be repeated. But it has happened and it has happened for the first time in hundreds of years and, at the same time, the Central team and the Government of India do not think it is of rarest severity. Therefore, taking advantage of this discussion on the supplementary demands, I would like to impress upon the Government and urge upon them to declare the situation there as one of rarest severity and to come forward to help that granary of India which has been supplying adequate foodstuffs to all the places so that it will continue to have the same favoured

position so that it will be able to come to the help of the country as a whole. Therefore, I take this opportunity to say that.

Finally, Madam, a sum of Rs. 600 crores has been set apart under non-Plan expenditure mainly for meeting additional requirements while implementing recommendations of the Fourth Pay Commission as payment of bonus. So far, so good, But do these 600 crores include the amount that is likely to be needed for implementing the recommendations with regard to employees of A category or not? If not, then will you come forward once again

with supplementary demands?

Secondly, alongwith, combined with. connected with, there has also been Mehrotra Committee which has submitted recommendations for college and University Teachers and it has been referred to the empowered com-In the case of Commission, the Government was very quick, particularly to the categories of B, C and D. Regading categoy A because of pressure of a very powerful sector there, they are reconsidering the whole matter. In the case of Mehrotra Committee which has been referred to the empowered committee, we do not know whether it has submitted its report. Madam, on the floor of this House, a solemn assurance was given that they will place the report of the empowered committee on the Table soon as possible. (Time bell rings). In fact, I wrote a letter to the Finance Minister as well as the Education Minister to let me know the position, but I have not heard anything. Therefore, taking advantage of today's supplementary demands, I would like to ask the Government whether they will be placing the recommendations of the empowered committee for college and university teachers before the current

THE DEPUTY CHAIRMAN: Shri Chimanbhai Mehta. Absent, Shri Mirza Irshadbaig.

session of Parliament concludes.

श्री मिर्जा इर्जादबेग (गुजरात): उपसभापित महोदया, वैसे तो आप स्वभाव से मृद् हैं लेकिन समय के बारे में भी आप ''मृद्ल क्सूभादिप'' बनी रहेगी ऐसी आशा करता हूं।

जपसभापतिः आप सात बजे तक बैठने के लिए तैयार हों तो मूझे कोई एतराज नहीं है।

श्री मिर्जा इर्जावविग: मैं ते बैठने को तैयार हो।

उपसभापित : हाऊस का टाइम बढ़वा दीजिए तब चाहे जितना बोलना चाहे बोल लीजिए।

श्री मिर्जा इश्रांबेगः इस विनियोग विधेयक का मैं समर्थन करता हूं। माननीय मह्यदेया राजीव गांधी की कांग्रेस सरकार इद्धतापूर्वक राजकीय, सामाजिक एवं आधिक मोचें पर इट कर देश को सक्षम एवं प्रशंसनीय स्तर पर लाई है। आधिक मोचें पर सरकार धीमी गित से मगर एक परिणामदायी, बहुजन हिताय नीति कीं दिशा में आगे कूच कर रही हैं। अंतर्राष्ट्रीय स्तर पर देश की सक्षमता सरकार ने प्राप्त की हैं।

सरकार ने निर्यात को बढ़ा कर इस वर्ष 1500 करोड़ रुपये का ट्रेड गैप कम किया है। जी, ए. टी. टी. में विकसित राष्ट्रों की सर्विसेज शामिल करने की मांग को अस्वीकृत करवा कर एक दीर्घ तथा पकव राजनीति के दर्शन करवाये हैं जिसकी मैं सराहना करता हूं। देश को आगामी पंचवधीय योजनाओं में गरीबी रेखा को करीब 10 प्रतिकृत जनसंख्या के स्तर पर लाने की दिशा का निर्धार सही दिशा का राजकीय निर्धार है।

महोदया, देश में एक लाख एक हजार 63 आँद्योगिक यूनिट सिक हैं जिसमें 4699.20 करोड़ रापया फंसा है और रिजर्व बैंक के अनुसार यह राग्णता का एक कारण उर्जा स्रोत का अभाव भी है। वर्तमान उर्जा उत्पादन का लक्ष्यांश 190 करोड़ यूनिट का

[श्री मिर्जा इर्जावयेग]

है। जबिक आवश्यकता 209 करोड़ यनिट इहै। यानी अभी भी 19 करोड़ युनिट का घाटा है। जिसे दूर करने की दिशा में सरकार सौर ऊर्जा सहित अन्य कदम ले रही है जो सराहनीय है। किन्तु ऊर्जा उत्पादन की दिशा में सरकार को अन्य संसाधन उप-युक्त करने होंगे। कायले की गणवत्ता आज निम्नकरण की है और औद्योगिक तथा विद्युत कन्द्रों के उपयोग में आने वाले कायले पत्थरों के विशेष प्रमाण से औद्योगिक उत्पा-दन तथा उत्जी अधिक मंहगी बनी है। महोदया, इस संदर्भ में मैं गुजरात की बात करना चाहुंगा। महोदया, गुजरात की दिख्त उत्पादन क्षमता 3,780 मेगावाट है किन्तु उत्पादन सिर्फा 2,255 मेगावाट है यानी 745 मेगावाट की कभी है। महादेया, निरन्तर सूर्छे एवं सबसायल वाट्र का स्तर नीचे जाने से किष क्षेत्र में विद्युत की मात्रा की मांग बढ़ी हैं जिससे आवश्यकता से 800 से 1000 वीट अधिक उपयोग बढ़ा है। महोदया, अद्योगिक क्षेत्र में हाइटिन्शन कंज्यमरर्स सप्ताह में पांच दिवस 50 परसेंट विद्युत उपयोग करता है, जिससे प्रति रुप्ताह गुजरात के उद्योगों को 150 करोड़ का उत्पा-दन का घाटा भगतना पड़ता है जिसके कारण उनकी स्पर्धातमक शक्ति की कमी से औद्यो-<mark>ींगक टर्नआवर तथा मनाफे पर विपरीत असर</mark> पड़ता है। उत्पादन मूल्य स्पर्धात्मक तथा भयजनक स्तर तक गिर जाते हैं जिससे आन्तरिक एवं अन्तर्राष्ट्रीय बाजार के मृत्य मोर्चे पर विपरीत असर होता है। गुजरात का विद्युत उत्पादन कर्च देश में सबसे महुगा है क्योंकि कायला एक हजार किलोमीटर दूर मध्य प्रदेश से लाया जाता है जो मंहगा पड़ता है। इस यथा स्थिति के निवारण के संबंध में सातवीं योजना के अभिगम के मताबिक प्राकृतिक गैस को जर्जा उत्पादन का स्रोत बनाना होगा। महोदया, आज प्राकृतिक गैस का उत्पादन 20 एम. एम. सी. एम. डी. -करते हैं जिससे 1988 में 40 एम. एम. सी. एम. डी. तथा इस शतक के अन्त में 120 एम. एम. सी. एम. डी. तक बढ़ाना होगा। आज धरती में से बाहर आने वाली प्राकृतिक गैस का 45 परसेंट आयोजित अभिग्गम के अभाव में हम जला देते हैं जिससे देश का दौनक राष्ट्रीय नुकसान 90 लाख है तथा वापिक 328 कराड़ रुपये का होता हैं। इसका सही उपयोग उत्पादन क्षमता बढ़ा सकता हैं। गूजरात के गांधार तेल क्षेत्र में विपूल प्रमाण में प्राकृतिक गैस है जिसके बारे में सरकार ने अभी तक कोई विधयात्मक आयोजिन नहीं किया हैं। महोदया, ओ एन जी सी. से मैं मांग करता हूं कि पोर्टेबल पावर जेनरेटरों को विशेष प्रोत्साहन दे और औद्योगिक उत्पादन के लिए इसका इन्तेमाल करें।

महोदया, आज गुजरात के प्रति भयंकर अन्याय हो रहा है। बंगाल, दिहार, महा-राष्ट्र में कायले के उत्पादन से यह राष्ट्र लाभा-न्वित है। इसी प्रकार पंजाब, आन्ध्र, महाराष्ट्र, कर्नाटक को उनके पानी की वजह से जब हाईडा पावर की सहालियत मिली है तो गुजरात को अपने तेल वाय के उपयोग से क्यों वंचित किया जाता है। महोदया, इसी तरह से गैस के मुल्यों में वृद्धि भी अनन्य हैं। सन् 1971 में उद्योग के लिए यह मूल्य प्रीत हजार घन मीटर 50 रहे. से बद्कर आज तीन हजार रुपये हो गई है। इस संबंध में ओ. एन. जी. सी. नं उच्च न्यायालय की अवज्ञा की है। ओ. एन जी. सी. के मतान्सार प्राकृतिक गैस का क्रुंबों से जमीन स्तर तक लाने का खर्च, यदि कम्पनी कर तथा यातायात सर्च को मिलाये तब भी रत. 1,218 से अधिक नहीं आता, तो 3000 रापये प्रति घन मीटर क्यों लिया जाता है। ग्जरात को यह अधिक म्नाफे की अपेक्षा कम दाम पर दोने की मजबूत मांग प्रस्तुत करवाई इस पर सरकार अरूर विचार कर, एसी मैं आशा करता हूं। गुजरात ने इसी संदर्भ में सुरत के कवास गांव में एक पैट्रो केंमिकल कम्प्लेक्स की मांग की **है जो**ं 1979 से आज तक सरकार के पास पड़ा है। इससे अविलम्ब मान्य करने की मैं मांग करता हो।

महोदया, गुजरात एक बार फिर सखे की। चपेट में आ गया ही और स्थिति बडी गम्भीर हो गई है। पिछले वर्ष 18,275 गांवों में से 11,000 गांव सुखाग्रस्त थे और इस वर्ष भी 12, 265 गांव असरग्रस्त होने संभावना है। गुजरात सरकार ने पीने के लिए इस परिस्थिति से निपटने के लिए प्रधान मंत्री से मिल कर 83 करोड़ रापये पीने के पानी की योजनाओं के लिए मांगे हैं जिससे आप तुरन्त मंजूर करों, यह मी मांग करता हुं। वहां पर बड़ी गम्भीर परिस्थिति पदा हो गई है। गुजरात ने एडवान्स लोन के 50 प्रतिशत राशि के तुरन्त रिलीज करने की मांग की है। इस मांग को प्रधान मंत्री जी के समक्ष रखा है। आशा है, सरकार इसको तुरन्त मंजुर करने की काँशिश करेगी। गुजरात की इस तकलीफ को और पीने की समस्या को निर्मल समाप्त करने के लिए नर्मदा योजना को त्वरित गति से कार्यान्वित करने की भी मांग करता हां। अभी हालत यह है कि नर्मदा योजना में विलम्ब हो रहा है। उसकी वजह से आज रोजाना तीन करोड़ रूपये का नुकसान हो रहा है। यह मांग करूंगा कि नर्मदा योजना को तरन्त निपटायां जाये।

महोदया, आज गुजरात में और देश की अन्य भागों में कपास के उत्पादकों को जो नुकसान हो रहा है, उसको भी दूर किया जाना चाहिए। उनकी जो आज सपोर्ट प्राइस डिब्लीयर की गई है उससे कम मल्य पर उनको अपना कपास बेचना पड़ रहा है। सपोर्ट प्राइस से प्रति क्विन्टल 50 रा. कम मृत्य पर उनका अपनी कपास बेचना पड़ रहा है। पिछले वर्ष हमने 10 लाख गांठों का निर्यात किया था। आज जब उसको मृत्य अन्तर्राष्ट्रीय बाजार मं ज्यादा है तो मैं यह मांग करूंगा कि 15 से 20 लाख गांठों का हमें नियति करना चाहिए। यह मांग मैं आपके माध्यम से सरकार के समक्ष प्रस्तृत करता हुं। में आक्षा करता हं कि और भी जो दूसरी मांगें है, गुजरात ने जो यहां रखी है आप

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उन्हें फौरन निपटाने की कौशिश करेंगे। कपास के सम्बन्ध में मैं आपका खास ध्यान दिलाना चाहता हां। हमारी जो टैक्सटाइल की नीति है आपको उसके अंदर भांक कर देखना चाहिए और किसानों को उसका उचित मृत्य दिलवाना चाहिए, यही में आपसे आशा करता हुं। महोदया, आपने मुक्ते बोलने के लिए समय दिया इसके लिये आपका धन्यवाद।

श्री विठ्ठलराव माधवराय शाधव (महा-राष्ट्र): महोदया, कपास के संबंध में जो सवाल माननीय सदस्य ने उठाया है मैं उसका पूरा समर्थन करता हूं। यह मामला गुजरात के लिये जितना महत्वपूर्ण है, मैं समभता हुं कि यह उससे भी ज्यादा आप और मैं जिस स्टोट से आते हैं, उसके लिये महत्वपूर्ण है। इसलिये मैं सरकार से मांग करता हुं कि काटन के प्राइस किसानों को लास्ट इयर के म्ताबिक 100 प्रतिशत दिये जायें, यह मैं आप से विनती करता हो। 👙 🕾 🤼 🗀 🗅

SHRI NIRMAL CHATTERJEE (West Bengal).: Madam, this supplementary demand and Appropriation Bill, it seems to me, is unwise, unintelligent and cynical. I will just let the House know that the price situation in the 'sixties was something like this: the compound rate of growth in the 'sixties for consumer prices was 6.5 per cent. In the 'seventies, it rose to 7.4 per cent. And in the 'eighties, upto and including this period, the price rise is 9.5 per cent. It is in this context, I believe, that many of the hon. Members have pointed out the deficit financing, the impact that this kind of supplementary demand have. You almost give a choice like this to the Members: do you want to be hanged by the neck with a rope, or do you want to get yourself electrocuted? You do not pose any other alternative-whether it is administered prices or deficit financing. It is to these two that you restrict your options. Now, Madam, in the context of this. I want to draw the attention of the House, particularly of this House, that the

Shri Nirmal Chetterjee] entire House should salute all the State Governments of all hues-of all hues, I emphasise—because the budget of all the States put together—though they have, put together, a total budget of the size of the Central Government—is only Rs. crores. Let us salute them. But what is your reaction? Your reaction is-I am not worried only because of your own deficitthat you are forcing now deficits on these State Governments whom I want the House to salute for this small deficit. Already in today's newspapers, Madam, we have seen that the Kerala Government had not even enough funds to pay salaries to its employees in December. Already you have created a condition where the States will be forced into a very big deficit, whether is it because of the implementation of the Fourth Pay Commission award or it is because of the severe rise in prices, costing them much more for their purchase of inputs for their construction and other developmental activities? It is this that you are forcing on the States. Now, why do I call you cynical? Persistently, and perhaps consistently, you are refusing to !isten to two demands which are being made in this House also, and not only from our The States have one source of reveenact. West nue, which you refuse to Bengal, Gujarat and Maharashtra, Rs. 100 crores each year from consignment tax. The House has agreed and enabled the Government of India to bring in that But you are refusing to give while imposing a burden on them and forcing them to huge deficits so that, compounded with initial deficit we, will taken to the 21st century with two-digit Member inflation. Not only that. Our from Gujarat also referred to it, the Chief Ministers of Maharashtra, West Bengal and many others have written to you that the provident fund which was previously deposited in the Savings Deposit from and which 67 per cent was available to the States, now you want that to be deposited in your Special Deposit Scheme from where

nothing would be available to the States. We have demanded, our Chief Ministers have demanded, you have demanded; your Chief Ministers have also written, but your cynicism has reached to this extent that you can impose a burden; while you promise certain things here to reduce burden, but refuse to implement that promise. That is why I consider that these demands are cynical. Why do I say this unintelligent? I would have said idiotic. I do not question the honesty of some of the Ministers. He has made a reference to the Food Corporation of India loan. Now you are providing some Rs. 126 crores for NREP. Why are you providing that? Cannot you give food from your foodstocks? NREP is eminently suited to ceive food. Why spend these Rs. 126 crores? You distribute that instead of providing that loan; to that extent you can reduce your loan content to FCI and reduce by this amount of Rs. -126 crores your foodstocks with the FCI, give it to NREP. Is that intelligent, the way have provided it? Are you aware that this is one route to control inflation, providing them with foodgrains instead of pumping money into it? You refuse to do Then the deficit could have been reduced. Let me say, you have provided for capital expenditure to the extent of Rs. 467 crores for the public sector ONGC, HBJ, Rs. 79.10 crores for Visakhapatnam Steel Plant. Despite the fact that you already tasted the other instrument financing the public sector floating public bonds, why burden this budget by providing it here and not adopting that tactics? Everybody knows that financing it via public loans is less inflationary than providing it through a deficit. And yet it does not strike you. Here is a route which is open to you and you could have provided that. I consider this to be cynical for two other reasons. In a flamboyant gesture we were told in the last Session by the honourable Minister of Human Resources, "Does not

this House understand that the Prime Minister Mr. Rajiv Gandhi, has agreed to try to provide for 6 per cent of the national income for educational purposes?" May I rask: where is that provision in this supplementary budget? From Session to Session we are fed with promises but nothing emerges; no addition at all has been made to the education sector despite the fact that the percentage of expenditure should have risen from 1 per cent to 6 per cent approximately. I wonder what clearly you intend to do. Or, is it that, as Prof Lakshmanna has indicated, you are going not to fullfill the promises, but meet them half way with a fresh dose of supplementary grants? Madam, in this connection, I would like to mention just one more thing. Why does it strike me as cynical? The Prime Minister went to West Bengal with, should I say, a plethora of Ministers and promised a lot. Are they included here? Why are those items which been promised, whether they are old or whether they are already existing, not included here? Where are those amounts in this Supplementary Demand? When you are dealing with West Bengal and when you are dealing with Calcutta, where are those amounts in this Supplementary Demand? Is this honesty or is this duplicity it I want to get an answer from the Minister.

Madam. I do not want to consume much of the time of the House. But I want to know only one thing. You are also providing loans to the IDBI and the ICICI. What for ? May I remind the Minister? Only to enable these two public sector institutions to fnance the cement industry. I will add that the cement industry now arrived at a surplus stage of production. So, is it not indicative of the trend of the Government's thinking that from out of the Budget you will provide for the private sector and not for the pubilc sector? You are providing this here in order that they can give loans to the cement industry con-

trolled by the MRTP companies in our country.

Now, Madam, they are also providing here a very small amount, compared to this amount of Rs. 3,000 crores, for exports, that is, to finance the private sector. I know that the Minister cannot reconsider it. But I know that he is not hide-bound or he is not bound by anything. But can he have any arguments on the basis of which all the questions that we have raised can be answered or all the doubts that we have expressed can be dispelled by him?

With these words, Madam, I express my total opposition to this Appropriation Bill.

Thank you.

THE DEPUTY CHAIRMAN: The House now stands adjourned for lunch till 2.30 p.m. today.

The House then adjourned for lunch at thirty-three minutes past one of the Clock.

The House reassembled at thirty-four minutes past one of the clock, the Vice-Chairman (Dr. Bapu Kaldate) in the Chair.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Shri Suresh Pachouri...
Absent. Shri Tariang...Absent. Chowdhary Ram Sewak...Absent. Shri Keshavprasad Sukla... Absent. Shri Raoof Valiullah... Absent. Shri Kalpnath Rai.

श्री कल्पनाथ राय (उत्तर प्रदेश) : शादरणीय उपसभाध्यक्ष जी, सरकार जो विनियोग विध्यक लाई है, मैं उसका समर्थन करने के लिए खड़ा हुआ हुं। इस विनियोग विध्यक के माध्यम से हिन्द स्तान के विभिन्न मंत्रालयों और विभिन्न विभागों को पैसे दिये गये हैं, लेकिन जो पैसा कृषि एवं ग्रामीण अंचल के

िश्री कल्पनाय राय]

विकास के लिए दिया जाना चाहिए, उतना सरकार ने नहीं दिया है। मैं सरकार से निवेदन करना चाहता हूं कि वह कृषि को प्राथमिकता अपने बजट में दे। उपसभाध्यक्ष महादेय, 7वीं पंचवर्षीय योजना का जब मसविदा तैयार किया गया तो उस समय हमारे देश की नेता श्रीमती इंदिरा गांधी ने सातवी पंचवर्षीय योजना के मस्य उद्देश्यों में उत्पादन, उत्पादकता एवं राज-गार के अवसर. इन तीन बातों पर सब से ज्यादा ध्यान दिया था। प्रोडिक्टिवटी एंड अपरचनिटीज फार एम्प्लायमेंट । आदरणीय उपसभाध्यक्ष महादय, उत्पादन का संबंध हिन्दास्तान की अर्थ व्यवस्था में सीधे में किष से मानता हुं। पहली पंचवर्षीय योजना के दौरान ग्रांस नेशनल प्रोडक्ट में सरकार के अनुसार कषि का हिस्सा 60 प्रतिशत था, बाज वह हिस्सा घटकर 32 परसेंट हो गया है। जाहिर है कि कृषि की उपेक्षा हो रही है। आदरणीय उपसभाध्यक्ष महोदय, हिन्दु-स्तान के विकास की कल्पना भी नहीं की जा सकती जब तक हम हिन्द स्तान के किसान, हिन्द स्तान के गांव, हिन्द स्तान की कृषि और किष से संबंधित जो बेकार लोग हैं उनके संबंध में नहीं सोचते हैं। हिन्द्स्तान का कृषि क्षेत्र, एग्रीकल्चर सैक्टर और किसान क्षेत्र में काम करने वाले किसान और उनके खेतीं पर काम करने वाले मजदूर ये दोनों असंगठित क्षेत्र हैं जिसके कारण सरकार उनकी समस्याओं पर ध्यान नहीं देती है। आज जो संगठित क्षेत्र है चाहे वह केन्द्र के कर्मचारी हों या राज्यों के कर्मचारी हों, चाहे आधे कर्मचारी दिल्कुल काम नहीं कर रहे हों, पर उनके तनख्वाह भत्ते अनुत्पादक, अन-प्रोडिक्टव काम जिनके जिम्मे है वह लगातार बढते जा रहे हैं और बढ़ते हुए अन्त्पादक खचें का भार हिन्द्स्तान की कृषि और कृषि से सबंधित गांव पर एड़ रहा है। आदरणीय उपसभाध्यक्ष महोदय, आज हमार देश में, हिन्दस्तान जैसे देश में 1300 करोड़ का खाद्यान तेल हम विदेश से मंगा रहे हैं और उससे भी ज्यादा शर्म की बात है कि हिन्द स्तान

जैसा देश चीनी विदेश से मंगा रहा है। इसका कारण है कि हिन्द स्तान के किसानों को और खेत में काम करने वाले लोगों को जो पदावार वे कर रहे हैं उनके लाभप्रद मूल्य नहीं दिए जा रहे हैं और खेती एकदम अनुत्पादक धेधाः हो गया है और घाटे का सौदा बन गया है। किसानों के ही बंटे, गांवों के ही लड़के लाखों-करोड़ की संस्था में दो सी, तीन सी रुपये की गौकरी की तलाश में हिन्द स्तान के केन्द्रीय मंत्रियों के घरों और प्रवेशों में घुम रहें हैं। उन्हें 200 और 300 रुपये महीने की नौकरी. चाहिए मगर वे खेती का काम नहीं करी क्यों कि सेती का काम बिल्काल घाटे का सौदा बन गया है। जो खेती करता है हमारे बड़े विद्वान यहां मंत्री जी बैठे हैं, के बिनेट में इन्हें बहस करने का मौका मिलता है। में एक उदाहरण पेश करना चाहता है हिन्द -स्तान के 70 प्रतिशंत किसान एसे हैं जो 6 एकड़ से कम खेत जोतते हैं। 75 फीसदी किसान ऐसे हैं जिनके 6 एकड़, 4 एकड़, 3 एकड़, 2 एकड़, एक एकड़ के खेत हैं। ये सीमांत किसान या उससे भी छोटे किसान 70. फीसवी है। अगर कोई हरियाणा का किसान है या कोई अगल-बगल का या उत्तर प्रदेश या राजस्थान का किसान है और वह अपने 6 एकड़ के खेत को आज बचे तो उसको तीन लाख रुपया मिलेगा. और 3 लाख रुपया अगर फिक्स डिपोटिज कर दे दिल्ली में साल भर के लिए किसी बैंक में तो उसे 36 हजार रापया सूद्र मिलेगा और उसका वह 3 लाख रापया एकदम रिजर्व रहेगा। इस 36 हजार रापये में अगर वह दिल्ली के जमना पार कहीं मकान लेकर रहने लगे तो उसके बच्चों की पढ़ाई का और पांच-दस आदिमियों कोई दूसरां परिदार का. जबिक उसे काम नहीं करना पड़ेगा, उस 36 हजार सालाना अर्थात् 3 हजारं रतपया महीना हिसाब से उसे जो मिलेगा, उससे वह गुजर कर सकता है और उसका 3 लाख रुपया वैसे का वैसा ही रिजर्व रहेगा। लेकिन अगर दही किसान उत्तर प्रदेश में 6 एकड़ में जो

खंती करता है, सुबह 6 बजे से रात 12

बज तक उसकी पत्नी, उसके बच्चे और वह स्वयं मजदूरी करें, सरकार से नलकूप से पानी लें, नहर से पानी लें, फर्टिलाइजर सरिंदिकर खेत में डालें, ट्रेक्टर से जूताई करवाए, प्रेस्टीसाइज-इनसेक्टीसाइज का इस्ते-माल करें, खेत को उगाहें, दिन-रात महेनत करें, अब बाढ़ आ गयी तो सब बर्बाद हों गया, सूखा आ गया तो सब बर्बाद और नहीं भी कुछ हाता तो 6 एकड़ खेती की आमदनी 36 हजार रज्यये सालाना किसी कीमत पर नहीं होती, जो कि बिना काम किये हुए 36 हजार रज्यये सालाना सूद में मिलेंगे।

उपसभाध्यक्ष जी, उत्तर प्रदेश और विहार, जिससे के सम्बन्ध रखता हूं, जो राजभक्तों की धरती है, जिस धरती पर भारत की एकता और अखंडता के लिए लोगों ने अपने प्राणों की आहाति दे दी, आज वही इलाका सबसे पिछड़ा और गरीब है। इसलिए एसा है कि उत्तर प्रदेश और बिहार तथा मध्य-प्रदेश, राजस्थान का बनियादी धंधा खेती है। आज पंजाब में क्या हो रहा है? एक दोहात में कहावत है-कोई खाते-खाते मरे, कोई खाने बगैर मरे। आज 40 वर्ष की आजादी के दौरान हमारे देश की योजना बनाने वालों ने, हमारे राष्ट्र के कर्णधारों ने पंजाब का तो विकास किया है, वहां सन् 1948 में ही भाखड़ा-नांगल डोम बना दिया, जिससे वहां एक हजार मेगावाट विजली की गारण्टी हो गयी, पंजाब के हर गांव में पक्की नहर और बांध बन गए। आज यहीं कारण है कि देश में जो 15 करोड़ टन अनाज पैदा होता है, उसमें साढ़े सात करोड़ टन पंजाब और हरि-याणा का हो रहा है। तो इसमें से 6 करोड़ टन कवल पंजाब में हो रहा है। तो इतनी ज्यादा धन-हौलत पंजाब में हो गयी है कि वहां दौलत के नशे में आतंकवादी भी पैदा हो गये हैं और अब हिन्दास्तान से अलग राज्य बनाने की मांग कर रहे हैं। वहां इतनी ज्यादा धन-दौलत हो गयी है क्योंकि हमारे राष्ट्र के नेताओं ने, कर्णधारों ने, बड़े-बड़े लोगों ने बहां के विकास के लिये सबसे ज्यादा 9-815RSS/86

पैसा खर्च किया और आज पंजाब हिन्दूस्तान से अलग होने की बात करता है।

महोदय, उत्तर प्रदेश और बिहार की धरती पंजाब और हरियाणा से अच्छी धरती है। राजस्थान की अगर इन्दिरा केनाल बन गयी तो अकेले राजस्थान पुरे हिन्दास्तान की ग्रेवरी बनेगा। लेकिन 40 दर्घ के बाद वह कब तक इन्दिरा केनाल बनेगी, हम नहीं जानते। उत्तरप्रदेश और बिहार, ये दोनों ही बाढ़ और स्खाइ के शिकार रहते हैं। खेती यहां घाटे का धंधा बन गयी है। मैं धन्यवाद दोना चाहता हुं अपने दोश के प्रधान-मंत्री श्री राजीव जी को, जिन्होंने माननीय गोर्बाचोव के साथ यह समभाता किया और टिहरी डोम बनाने का प्रस्ताव रूस सरकार ने स्वीकार किया। टिहरी डोम बन जाने से आदरणीय उपाध्यक्ष महोदय, अकेले इस डीम से 2400 मंगावाट विजली बनेगी और टिहरी डेम की बिजली को यदि हम इस्तेमाल करेंगे तो उत्तरप्रदेश और बिहार में बिजली का संकट खत्म होगा। मुझे बड़ी खुशी है कि टिहरी डोम की जो योजना रूस और हिन्द्स्तान की सरकारों ने मिलकर स्वीकार की है, यह दोनों प्रांतों के विकास के लिए और देश के विकास के लिए एक बड़ा वरदान साबित होगी। लॅंकिन, आदरणीय उपाध्यक्ष महोदय, में सरकार का ध्यान खींचना चाहता हुं कि करनाली, घाघरा और राप्ती ये तीन निदयां रेपाल से निकलती हैं। सबसे सस्ती बिजली पानी से दनती है। हिन्द्स्तान में 46 हजार मेगावाट विजली का उत्पादन हो रहा है जिसके महिकल से 11-12 परसेट हाइडो-इलें क्ट्रिक बिजली है। सबसे ज्यादा बिजली पदा की जा रही है कोवले से जो सबसे महगी विजली है, जबिक हिन्द्स्तान में पानी से विजली बनाने की क्षमता सबसे ज्यादा है। केन्द्रीय सरकार को नेपाल सरकार से बात करनी चाहिए कि ये जो तीन नदियां नेपाल से निकलती हैं इन पर भारत और नेपाल के वार्डर पर पंचेश्वरी, करनाली और भाल बांध का निर्माण भाखड़ा-नंगल डैम के बाधार पर

🗆 िश्री कल्पनाथ रायो

किया जाना चाहिए। अगर ये तीनों डैम बन जायों ने तो 12 हजार मेगावाट बिजली बनेगी। उत्तरप्रदेश और बिहार जो लगातार बाढ़ और सुखाढ़ के शिकार होते आ रहे हैं उनको बचाया जा सकेगा। मैं सरकार से मांग करता हं कि उत्तरप्रदेश और बिहार में खेती की दशा सुधारने के लिए, कृषि को लाभप्रद बनाने के लिए, पंचेश्वरी, करनाली और मालू बांध का निर्माण कराया जाए। (समय की घंटी) क्यों साहब, अभी तो मैं ने शरू किया है।

उपाध्यक्ष (डा. बाप् कालदाते): आपको 15 मिनट हो चुके हैं।

श्री कल्पनाथ राय: आदरणीय उपाध्यक्ष ्रमहोदय, ये एसे युनियादी प्रश्न है जिनको उत्पर सरकार को ध्यान दोना है। सरकार से अपील करता हूं कि वह इस बार में नेपाल सरकार से आगे बात करी। हिन्द स्तान के इंजीियर नेपाल गए और नेपाल के इंजीनियर भारत आए। हिन्द्स्तान के प्रधान मंत्री और नेपाल के राजा के बीच तीनों डैं मों के बनाने के सम्बन्ध में कई बार वार्ता हो चकी है। मैं सरकार से निवंदन करना चाहता हुं कि टिहरी डैम के निर्माण के लिए रूस और भारत के बीच जिस तरह समभौता हुआ है वैसे ही करनाली, पंचश्वेरी माल बांध के निर्माण के लिए नेपाल सरकार के साथ केन्द्रीय सरकार को समभौता करना ,चाहिए और तीनों डैमों का निर्माण कराना चाहिए ताकि उत्तर प्रदेश और विहार में जो वाढ और सखाढ़ की स्थिति पैदा होती हैं जिसके कारण उत्तर प्रदेश और विहार की रतनगर्भा धरती के किसान भसमरी के शिकार होते हैं, वे उससे बच सकें।

आजकल हमारे ग्रास नेशनल प्रोडक्ट का क्रोबल 32 परसेंट होती से पैदा होता ಕ್ಷ क्योंकि हम खेती की उपेक्षा कर रहे हैं। आज किसानों के लडके लाखों-करोडों संख्या में रोटी-रोजी की तलाश में बम्बर्ड, कलकता की दाँड लगा रहे हैं। अगर खेती को मनाफे का धन्धा बनाया जाये तो किसान के लडके जो जे-सी, तीन भी रुपए के लिए दर-दर की ठोकर का रहे हैं वे अपने गांव में जाकर खेती के धन्धे को स्वीकार में।

उपाध्यक्ष (डा. बाप कालदाते): अब आप समाप्त कोजिए।

श्री कल्पनाथ राय : मैं आप से निवंदन करता हूं कि जब खेती की बात होती है

THE VICE-CHAIRMAN (DR. BAPU KALDATE): This is not fair on your part to say that

खेती की बात होती है तो हम रोक देते हैं। श्री कल्पनाथ राघः मैं कह रहा था...

उपसभाध्यक्ष (डा. बाप कालदाते): समय की कोई पाबन्दी तो होनी चाहिए। आपका 15 मिनट दे चुका हूं, दो-चार मिनट और दोता हो।

श्री कल्पनाथ राय : मैं आप से निवेदन करना चाहता हुं कि मेरी बातें सुनिए।

उपसभाध्यक्ष (डा. बाप् कालवाते): हमारे पर आप यह आपत्ति न लगायें।

श्री कल्पनाथ राय: मैं सरकार से निवेदन करना चाहता हुं कि सरकार खेती को एक लाभ प्रद धंधा बनाने के लिये इस बात का संकल्प ले कि हिन्द्स्तान के सात लाख गांवों को हम पक्की सडकों से जोडोंगे, हिन्द्स्तान के सात लाख गांवों को हम गारंटीड बिजली सरकार इस बात की व्यवस्था करे कि किसानों के खेतों में पैदा होने वाली चीजों के दाम उचित दिये जायेंगे. उनको लाभप्रद मुल्य दिये जायेंगे। जब तक सरकार लाभ∹ प्रद मूल्य किसानों को नहीं देगी तब तक हिन्दास्तान विदेशों से खाद्यान्न तेल मंगाता रहोगा। 1300 करोड़ का खाद्यान्न तेल हम विदेशों से मंगा रहे हैं। अगर हिन्दास्तान को किसान को लाभप्रद मुल्य दिया जाये तो में जानता हुं कि दो वर्ष के अंदर हिन्द स्तान के किसान इतना तिलहन पैदा कर लेंगे कि हिन्द स्तान को विदेशों से तेल मंगाना नहीं पड़ेगा। आज चीनी हम विदेशों से मंगा रहे हैं। इस हिन्दास्तान की धरती में इतना गन्ना पैदा हो सकता है कि हम को बाहर से चीनी मंगाने की कोई जरूरत नहीं जाएगी। किसानों के गन्ने का

1980 में निर्धारित किया गया था। 1980 से 1986 के बीच में हम ने अपना प्रोडक्शन दुगना तिगुना कर लिया, लेकिन आज किसान की खेती बिना पैसे के नहीं हो सकती। आज हिन्द्स्तान के 90 परसोंट किसान कर्ज से लदें हुए हैं क्योंकि उन को बैंकों से और को-आपरोटिव बैंकों से कर्ज लेने की स्विधा मिल गयी है। किसान कर्ज ले कर अपनी खेती पर पैसा खर्च करते हैं और अपने खेत की ज्ताई करते हैं, उस में फरिलाइजर दोते है, उसके लिये नहर और नलकाप का इस्तेमाल करते हैं, लेकिन बाढ़ या स्खाढ़ के कारण जब उसकी फसल नष्ट हो जाती है और वह कर्ज नहीं दे पाता तो उसे मूसी-बत का सामना करना गड़ता है और जब फसल अच्छी हो जाती है तो उसको उचित मृत्य उसका नहीं मिलता जिसके कारण खेती एक घाटे का धंधा बन जाता है। मैं सरकार से निवंदन करना चाहता हूं कि . . .

उपसभाध्यक्ष (डा. बापु कालदाते) : दो मिनट में आप को समाप्त करना चाहिए। प्लीज, लिसिन टुमी।

ं श्री कल्पनाथ राय: सातवीं योजनाः में जो लक्ष्य घोषित किया गया था हमारी सर-कार के द्वारा कि उत्पादन और उत्पादकता को बढ़ायें गे और रोजगार का लोगों को जरिया दंगे तो जब तक खेती को मुनाफें का धंधा नहीं बनाया जाएगा तब तक करोड़ों किसानों के बच्चे नौकरी की तलाश में घुमते रहेंगे इस-लिये खेती को मुनाफे का धंधा बनाया जाए ताकि किसानों के लड़कें जो रोजी रोटी के लिये घूम रहे हैं वे खेती की तरफ मड़ें और सेती हमारे देश का एक लाभप्रद धंधा बन जाए ताकि उत्पादन और उत्पादकता का लक्ष्य जो सातवी योजना में रखा गया है उसको प्राकिया जा सके।

श्री धुलेक्वर मीणा (राजस्थान) : वाइस चेंयरमौन सर, में वित्त मंत्री जी द्वारा पेश · किये गये एप्रोप्रियशन विल का स्वागत करने के लिये खड़ा हुआ हूं। इसमें 30,38,53,97,000 रुपये मांग की है। इस वर्ष के बजट को प्रस्तृत करते समय आपने

3600 करोड़ का डॉफिसिट बजट पेश किया था और पहला सप्लीमें दरी 1318 करोड़ का जुलाई में पेश किया था। अब आप सदन और संसद के सामने 3038 करोड़ रुपये का एप्रोप्रियेशन बिल लाये हैं। इसका हम सब स्वागत करते हैं । श्रीमान् , आज देश हर कोने में देश के बाहर से हमार देश पर विदेशों से आक्रमण का भय खास कर पाकिस-तान से है और पाकिस्तान को अमरीका से जो सोफेरिटकेटोड आर्म्स मिल रहे हैं जो जहाज आदि उसको दिये जा रहे हैं उसने देश को एक तरह से झगड़े में डाल रखा है। इसी प्रकार से हिन्द महासागर को अशान्ति का क्षेत्र बनाया हुआ है। हमारे देश के अंदर असम का झगड़ा है, गोरखालैंड का भगड़ा हैं और इसी तरह से बाहरी शक्तियों के संकट देश पर मंडरा रहे हैं। इसके साथ ही साथ हिन्द्स्तान के अंदर भी हमारी कई समस्याएं खड़ी है क्योंकि एक से दूसरे राज्य में चाहे वह आतंकवाद की समस्या हो, चाहे भाषा की समस्या हो, इस प्रकार कई प्रकार की गड़बड़ियां है। तो इन सब बातों को सुल-झाना चाहिए जिसके लिए हमको पैसा चाहिए। चाहे वह देश के प्रहरियों की तनस्वाह हो, चाहे विकास का कार्य हो सब के लिए पैसे की जरूरत होती है। तो जो बड़ी-बड़ी समस्याएं दश के सामने हैं जिनको हम यहां बार-बार लाते हैं, उनके लिए पैसा एँसी मांगें पेश करते समय हम आपसे यही निवंदन करते हैं कि विकास का कार्य करने के लिए जितना पैसा आप देते हैं स्टेंट गवर्नमेंट को वह पैसा पूरी तरह से उस काम में नहीं लगता है। तो पैसे का सही उपयोग नहीं हो पाता है उसको भी आपको दोलना चाहिए। मैं बार-बार आपसे अन्रोध करता रहता हं कि पंचायत से लेकर जिला स्तर तक एंसी कमेटियां हों जो इस पैसे के प्रयोगको देख सके। यहां पर भी बार-बार कहा गया कि जो पैसा हम मंजर करते हैं वह परी तरह से नहीं पहंच पाता। 2 हजार रुपए मंजर करते हैं तो किसान तक वह पहांचते पहांचते वह 500 रुपया

□[श्री धलश्वर मीणा]

जाता है। इन चीजों पर आपको रिस्ट्रिक्शन लगानी होगी।

जैसा कि हमारे पूर्ववक्ता बोल रहे थे इस देश में लोग शहरों की ओर भाग रहो है। गांवों के अंदर रहने वाला किसान भी आज अपने खेतों में अधिक मेहनत करके उपज पैदा करना नहीं चाहता, वह भी चाहता है कि वह शहरों में आ जाए और अपने बच्चों के साथ छोटी मजदूरी करके भी आंराम की जिन्दगी बिताए। इस प्रकार से व्यवस्था चलती रही तो हमारे गांव खाली हो जाएंगे थार धीर-धीर शहरों की आबादी बढती जाएगी और प्रति दिनं इस प्रकार की समस्या सरकार भी नहीं सुलझा पाएगी। इसलिए खेती के उत्पर जैसा कि हमारे मित्र माननीय कल्पनाथ जी ने कहा, ज्यादा ध्यान दोना जरूरी है। अगर ऐसा नहीं किया गया तो खेती के लिए खाद नहीं मिलेगी, पानी नहीं मिलेगा और आपको भेड़-बकरी भी नहीं मिलेगी। हमारी सरकार फरिलाइजर गांवों में देती है, इससे क्या होता है कि एक, दो और तीन बार तो उसके उपज होगी, उसके बाद साइल की फरिटिलटी खत्म हो जाती है और सैलेनिटी बढ़ जाती है। इस तरह से धीरे-धीरे उपज सतम हो जाती है। हम किसानों को हाइबिड बीज दोते हैं लेकिन इससे इंसान के ऊपर खराब असर होता है और उसकी तंदरुस्ती कराब हो जाती है। यह जो आर्टिफिशियल -अनाज आपका है। यह तंदरुस्ती को खत्म करने वाला है। इसलिए सही रूप में इंसान की तंदरास्ती बनाने के लिए यह आवश्यक हैं कि आप 20 सूत्री कार्यक्रम को लाग कर जैसा कि हमारे देश के प्रधान मंत्री जी और हमारी सरकार चाहती है। इसी तरह से जैसे पंजाब में हरित कान्ति आई है, उसी प्रकार से हर राज्य में, सार देश में ऐसे कदम उठाएं और जगह-जगह हरित क्रान्ति लाएं। खासकर मैं आपसे निवंदन करूंगा कि मैं जिस प्रदेश राजस्थान से आता ह ंवहां हर वर्ष किसी न किसी भाग में सखा अवस्य पड़ता है, वह डीजर्ट एरिया है और आए दिन वहां पर अकाल पड़ता रहता है।

इसलिए मैं निवंदन करूंगा कि राजस्थान में जो अकाल पड़ा है उसका सामना करते के लिए कोई परमानेंट समाधान के लिए आप वहां पर जगह-जगह बांध बनाने की व्यवस्था करा। जगह-जगह छोटो-छोटो बांध बांध कर किसानों के लिए वहां पर उपयोगी 3 P.M. तौर पर उपजाउन जमीन बनानी पड`गी। एक बर्निंग प्रोव्लम राजस्थान के सामने है। यू. पी. के सामने भी थी उसकी समस्या तो हल हो गयी। वहां पर भी 20-21 रोज से हड़ताल चल रही है। उस हड़ताल को खत्म करने के लिए आवाज उठाई गई है। इस समस्या को हल करने के लिए आपको कदम उठाना होगा। केन्द्र ने चौथे पे कमीशन की रिपोर्ट को माना है, अपने कर्मचारियों के वेतन रिवाइज कर दिये हैं इसी प्रकार से स्टेट गर्वनमें ट के एम्पलाइज के भी वेतन रिवाइज होने चाहिए। इन्सान सब बराबर होते हैं। खाना वराबर होता है, सब को अपने बच्चे पढ़ाने होते हैं । इस प्रकार से स्टेट गवर्नमेंट एम्पलाइज को भी सेन्ट्रल गर्वनमें ट के लेवल पर तनस्वाह वगैराह दी जानी चाहिए। ठीक है कछ चीओं को छोड़ दिया जाए। कुछ चीजें एसी हैं जिन को छोड़ा जा सकता है जैसे मकान का किराया है इसको कम दे सकते हैं। इसी प्रकार और दूसरी चीजें हैं उनको कम कर सकते हैं। राजस्थान या किसी भी स्टोट की एोसी स्थिती नहीं है कि वह अपने आप सारी जरूरतें प्री कर सके। जब तक केन्द्र उनकी मदद नहीं करेगा तब तक उनकी मांगें पूरी करना स्टट्स के लिए बहुत मिक्कल है। इस प्रकार की प्रोब्लमों को सरकार को ध्यान दोना है। जो गांव छोड़ कर शहर में आने वाले लोग हैं उनकी सम-स्याओं का समाधान करने के लिए सरकार को आगे आना है। इसी के साथ मैं इस विधेयक का स्वागत करता हं

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Yes. Mr. Minister.

KESHAVPRASAD SHUKLA (Madhya Pradesh): My name was also there. I want only five minutes.

THE VICE-CHAIRMAN (DR. BAPU) KALDATE): Many names were there but. unfortunately, none of them was present. Yes, Mr. Minister.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Mr. Vice-Chairman, Sir, since we are going to discuss the entire economic situation, I do not wish to steel the thunder of Mr. Nirmal Chatteriee and also the thunder of the Finance Minister while replying to the overall economic situation. Therefore, I would not dwell in depth upon certain points raised by some of the Members which have wider connotations and scope beyond these supplementary demands and Appropriation Bill.

Mr. Chatteriee paid compliments to the States for better management of their financial behaviour. Indeed, those who have managed, they do deserve a little pat on the back, but he should appreciate that States could do so only when the Centre's share and contribution was also conspicuously there. Otherwise, they could not have done That particular aspect was not taken care of by him. About his approach, I am reminded of Arjun who could shoot the arrow with both the hands, sarvasanchi. His approach was also of that sarvasanchi nature. On the one hand, he was criticising why at all we have come for this extra demand for money, and on the other he was critical as to why we have not included particular items in this demand. So. from both the hands he was shooting, but I think his aim was a little far away from the targets.

Sir, it is wrong to say that all supplementary demands are necessarily an out-go or times. outflow of the funds. Some for for legal reasons, budgetary budgetary reasons. for technical reasons we have come and get a particular sanctiondemands ed by the Parliament, but it is to presume that in all the demands it is a

total flow from the kitty. Just, for example, we have given for pipeline. A huge expenditure is there. But we are going to receive a good amount as foreign assistance as well as we will be earning from the imports by way of customs etc. It is also wrong to assume that the Supplementary Demands or the additional amount demanded would by itself per se result in deficit. That is also not a correct assumption, because deficit could only be estimated exactly and properly when we have got final figures of the financial implications for the whole year when appropriation and all other things are taken into consideration. But even then I would like to assure this House that Government is very keen on keeping the deficit within manageable limits and I hope we will be in a position to do it.

Apprehensions have also been raised about our export performance and the trade gap. I would submit that Government is very keen and we are trying to find out import substitutes in this country. We are trying to accelerate and encourage the exports. Therefore on that count also I think when next time we come to this House, it would definitely show that there is considerable improvement in bridging the gap between exports and imports.

Members have raised various points. Many of the points pertain to their individual demands concerning other Ministries. I assure them that all those points would be referred to the concerned Ministries for examination and they will be attended to. But by and large certain general demands have been made, as Mr. Kalpnath Rai said about agriculture. Agriculture is definitely a very prominent factor in our economy and agricultural sector as a whole must receive proper attention. I should tell him that it is receiving proper attention. That is the very reason why in these Demands you will find that we have come funds to be given to the FCI. FCI was created for the purpose of procurement, for

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the purpose of keeping a buffer stock, but at the same time its aim is also that commodity prices must not fall below a particular level and there should be procurement. We have got the Cotton Corporation of India. Some Members raised the demand about the cotton from Maharashtra. It is true that Maharashtra also has its own Maharashtra Cotton Corporation, which is a monopoly institution where CCI cannot go. But last time I was surprised that they procured more than what Maharashtra produced because there was some more inflow from the neighbouring States because they got more here. This time I am happy that the prices would be on par with the Cotton Corporation of India. Anyway, with a view to give remunerative prices to the farmers, the procurement aspect has not been lost sight of by the Government. We agree that in the field of edible oils, we are deficient....

SHRI JAGESH DESAI: Abuout Maharashtra what I had mentioned was that the Cotton Corporation should purchase 6 lakh bales at support prices only, not more than that.

SHRI B. K. GADHVI: That question was examined last time also, in consultation with the Chief Minister of Maharashtra. We will bear your suggestion in mind.

So far as edible oil is concerned, as I was submitting, we have got deficiency, we have to resort to imports. But, honourable Members would be pleased to appreciate that even though import of edible oil gives profit to the Government of India to some extent, we have curtailed the import with a view to seeing that prices and production of edible oilseeds in the country would go high which should provide an incentive to the farmer for the cultivation of more oil would be Therefore, today you happy to know-and you must have observed it also-that prices of all edible seeds have got better prices. The point is,

how we can encourage the farmers to go in for production of more edible oil seeds by diverting some of the areas where they are growing other types of crops now. For that also better incentive schemes are being worked out and I am sure that count also the indigenous production of edible oil seeds would be improved. The quality of the seeds is also constantly under monitoring because we want to improve the quality of seeds so that there is more yield of oil from those seeds. On that count also Government is properly monitoring them and, for the benefit of the honourable Members I may say that the Prime Minister himself is very keen on seeing that in this area of oil seeds we produce more and our dependence on imports is reduced and our shortages are as little as possible.

श्री बीरन्द्र वर्मा (उत्तर प्रवेश) : यह बताइए कि स्टोप क्या लिये हैं? यह तो थिकिंग है, सभी चाहते हैं कि यह होना चाहिए। लेकिन आपने स्टोप क्या लिये हैं?

श्री बी. की. गढ़वी: आपको पहले हीं बता दिया है कि इम्पोर्ट ज्यादा करने से हम को तो मूनाफा होता है फिर भी इम्पोर्ट पर कन्ट्रोंच करते हैं जिससे कि उन्हें प्राइस अच्छा मिले।

That is the best motivating factor because किसान को सबसे ज्यादा मोटिवेटिव करने वाली चीज यह है कि उसको दाम अच्छे मिले, उसकी चीजों के दाम बढ़े इस तरह की प्रक्रिया

उसकी चीओं के दाम बढ़े इस तरह की प्रिक्रिया को हम कर रहे हैं। हम इम्पोर्ट घटा रहे हैं और सीड्स की जो बैरायटीज हैं उनको इम्प्रूव कर रहे हैं। जैसे म्ंगफली है उस पर भी सिब्सडी देने की कोशिश कर रहे हैं। एडीबल आयल के भाव बढ़ने से किसान को मदद मिलेगी क्योंकि इससे उसको अपनी प्रोडक्शन के, पैदायश के भाव ज्यादा मिलेंगे। इसके उत्तर कोशिश की जा रही हैं।

The other point which has been raised is about NREP. We want money for the NREP. But it does not mean that food cannot be disbursed or distributed. In the NREP and RLEGP, whenever it is possiwhenever the State Government demands. we are prepared to give them more foodgrain on a 50:50 basis, that is, 50 per cent cash remuneration and 50 per cent in kind, that is, wheat. That we are giving but, for that also money allocation is needed and, therefore, we have come for that allotment. It is not that you can just take it out free and distribute it. For that also money would be needed. But, for NREP and RLEGP, along with the cash component the component of kind and material is also borne in mind and State Governments are doing in the same way. So, on that count the criticism is not well-founded.

Some honourable Member mentioned about supply to the very interior areas like the north-east and other places. I agree that transportation and distribution points from the FCI should be as near as possible to the centres. But there are certain constraints. For example, in Manipur they have got the constraint of movement on a metre gauge line. Sometimes the godowns are far away. But in those areas also the commodity should reach the public distribution system, the shops. That care is being taken. Some mobile units are also put into operation. The State Governments also have been asked to lift all the allotted quota as quickly as possible. It may be wheat, it may be rise, it may be edible oil, it may be kerosene.

SHRI JAGESH DESAI: Here the question which was raised by me is like this. For Manipur the supply point is Imphal. But the FCI is not giving at Imphal; they are giving at Guwahati. The State of Manipur cannot have the infrastructure to carry wheat and rice from Guwahati to Imphal. It has to be given at Imphal only.

SHRI B. K. GADHVI: I understand your point I will reply. I think, you have raised the point. Perhaps all the facts are not available to you. For Manipur, I have already stated that because there have been constraints on the movement on the metre gauge. Number two, the transportation charges from Guwahati to usual towns in Manipur are borne by the FCI and not by the State Government. Therefore, there cannot be any question. We are bearing the cost.

PROF. C. LAKSHMANNA: Are the entire transportation charges met by the FC1?

SHRI B. K. GADHVI: So far as Manipur is concerned presently.

PROF. C. LAKSHMANNA: Any of the North-Eastern States, including Manipur?

SHRI B. K. GADHVI: The FCI takes the goods to the distributing points where they have got godowns. From there onwards the State Governments have to take. But in a State like Manipur where the godown itself is in Guwahati and it has to be taken to such long distances, particularly as a special case the FCI is bearing transportation cost. They can arrange the transport. We can bear the cost. For Manipur that is being done.

Mr. Matto asked why supplementary demands and why they were not foreseen. Even under the Constitution on two counts we can bring supplementary demands. One is, if the project is a new one. Another is, because of efficient management the past amount was not adequate, and, therefore, we need some further amount. On both these counts supplementary demands can be brought. Sometimes, all the assessment, budget process goes for the entire year. When we need a particular amount more, on that again we can bring supplementary demands. Supplementary demands, per se, cannot be construed as non-application of mind when the budget was framed. That 271

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is not the correct approach and correct criteria for judging whether supplementary demands are justified or not.

Some Members, Sir, raised the point about the price rise. As I stated at the start, since we are already going to discuss the total situation, Members' projection also should not be diluted, what they may be projecting next day or the day after, and the answers to be projected also should not be diluted.

So far as Mr. Lakshmanna's point about flood and drought in Hyderabad and other States....

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): There is no State like "Hyderabad".

SHRI B. K. GADHVI: Sorry. Andhra Pradesh.

On this I assure that whenever we receive the memorandum from the State, a Central team goes. He had some criticism also against the Central Study team. It assesses the situation. It recommends the amount. And the moment we receive the recommendation, without much delay, within a reasonable time, as quickly as possible, we sanction the amount. It may be for flood, it may be for famine.

About the Central team going to the area for on-the-spot study, they do not study there by themselves, but in consultation with the State Government they are doing it.

Then, I would give the example of Andhra Pradesh. We sanctioned some amount for flood for Andhra Pradesh. The Andhra Pradesh Government, for legitimate reasons, could not spend it. Therefore, they asked for extension of time. Therefore, we gave extension of time also.

PROF. C. LAKSHMANNA: Mr. Minister, the question is not that. The Prime Minister, the Minister of Industry and the

Minister of Agriculture, all the three of them at varying points and together also personally visited the area and pronounced that that was one of the worst floods ever happened in Andhra Prudesh and its severe ty was never witnessed during the last 200 vears. After this a Central team goes and comes back and is not prepared to say this was the flood of rarest severity, as a result of which the amount that is being given is only in accordance with the existing norms of flood and drought relief, whereas if it had been said as a flood of rarest severety, the norm would have been different. So, I was trying to make a point how is it that when the Prime Minister, the Agriculture Minister and the Industry Minister were convinced that it was a flood of rarest severety, still this is what is happening?

SHRI B. K. GADHVI: Agreed. Whether they might have written it as a flood of rarest severety or not, in economic parlance, as you would appreciate and Mr. Chatterjee would also support me, in saying that we have got very less place for adjectives. But, any way, we assessed the situation with a pragmatic and positive approach and that was being done and it is being done. Even in West Bengal, recently we have done it. There was also flood there.

SHRI PARVATHANENI UPENDRA: I would like to have one more clarification. You mentioned that the Andhra Pradesh. Government could not spend the amount sanctioned to it.

SHRI B. K. GADHVI: On legitimate reasons.

SHRI PARVATHANENI UPENDRA: That is why I am telling. You sanctioned the amount for particular work. Some of the work could not be taken up because water was still there. Unless the water recedes, we cannot take up some of the work.

SHRI B. K. GADHVI: That is what I said. On legitimate reasons you could not spend it.

SHRI PARVATHANENI UPENDRA: Spending can be done in one day.

SHRI B. K. GADHVI: I am not blaming. I said that on legitimate reasons they could not spend it. Therefore, an extension of time was given. I don't blame the State Government. On the contrary it is good that they do a work in a particular manner so that the work could be of a permanent nature.

So far as the assistance for flood and famine is concerned, there are well-laid guidelines and principles. According to that we are giving it. But some Members raised the question about the pay-scales of the State Government employees. Already we have been replying repeatedly that we give assistance to the States under the mechanism of the Finance Commission. Under the Finance Commissions recommendations whatever the States are entitled to, they are getting it. The States are also to mop up their own resources and meet the demands of their employees.

SHRI NIRMAL CHATTERJEE: Just one interruption. You certainly know that the Finance Commission gave its award much before the Fourth Pay Commission gave its award. Their estimates are all based on previous data. As a result of this the situation has altered. Therefore, the State Government employees are striking in different States; and in all States it is going to happen. It is in that context that the question was put.

SHRI B. K. GADHVI: I am informed that some of the States have already given wage revision at par with what the Centre gave, as for example, Gujarat has done. They have already given at par with the Central Government. If other States also want to give, we do not have objection.

PROF. C. LAKSHMANNA: In order to enable the State Governments to keep the parity, you have to come forward with a new formula.

SHRI PARVATHANENI UPENDRA: You have to give money.

SHRI B. K. GADHVI: We have not come forward with a new formula. But we have a formula wherein out of Rs. 100, Rs. 51 are given by the Centre to the States under the mechanism of the Finance Commission.

PROF C. LAKSHMANNA: Even then it is coming down to 77 paise over the point of time.

SHRIB, K. GADHVI: That is under the Finance Commission's recommendations. That is a constitutional body. It has already laid down norms for providing relief. When there is flood or drought, under that also we are giving. If we do not act under the Finance Commission recommendations, you will say we are not heading to their recommendations. Some hon. Members raised the question of Government expenditure. I may inform the House that on expenditure side, a tight vigilance and constant monitoring are being done. We have imposed many types of regulations under which expenditure is reduced. One feature which the hon. Members should appreciate is in plan allocation. On the plan side despite there being heavy pressure on the budget, we are not going to affect the plan and it will run as it is. We are also keeping a tight watch so that there is no overrunning, overcasting and overestimating of the project and they are finished as quickly as possible.

SHRI NIRMAL CHATTERJEE: We will take up tomorrow plan allocation.

श्री चतुरानन किश्र (बिहार): मंत्री महोदय में एक बात जानना चाहुंगा। में ने एल. एम. थापर के केस के बारों में स्पैसिफिक एलीगेशन लगाया था और उस लुँटर को भी पढ़ कर स्नाना था।

में जानना चाहुंगा कि क्यों उस बिंदू पर सरकार ने जनको रिहा किया जब यह Z2 - 727

□ श्री चत्रानन मिश्र]

सबूत था कि उनके भतीज को रुपया भेजा गया फारने करन्सी का, तब आपने उनको क्यों रिहा किया?

इस पर तो कोई जयाब दीजिए या कि इस पर भी चुपी ही होगी।

शी बी. के. गढ़वी: वह थापर को तो जो रिहा किया गया है, उसका मतलब यह नहीं है कि उसके सब घोटाले माफ कर दिये गये हैं। उसको भी पेनल्टी दोनी पड़ेगी। उसको जेल में नहीं डाला गया है।

श्री चत्रागन मिश्रः इस बिंदू पर तो आपने कुछ किया नहीं, उल्टेरिहा कर दिया। इसको तो उन्होंने स्वीकार नहीं किया था, जब आपने एसा क्यों किया?

SHRI B. K. GADHVI: The introduction of the amnesty schemes and other things what we construe is that penalty laws in the taxation area are not retributive but reformative. Therefore, if a chance is given to any person to reform and if he can improve himself, then, we don't take it as a retribution.

SHRI CHATURANAN MISHRA: You are giving a chance for further theft of public money.

या फिर चांस दिया जा रहा है और चोरी करने के लिए कि फिर आपको छोड़ भी दिया जाएगा। इस बीच में भी कीजिए। इसके दो अर्थ है।

श्री बी. के. गढ़बी: नहीं सर, इसके दो अर्थ नहीं हैं।

You see even in criminal jurisprudence a man is on probation and if he commits a breach or a crime then certainly he has to receive the penalty.

SHRI CHATURANAN MISHRA: If you think that the Indian monopoly houses are still on probation, then, you are mistaken Mr. Minister. I am very sad about that.

SHRI B. K. GADHVI: I am not saying that they are on probation. A chance is

given by introduction of the amnesty scheme.

SHRI CHATURANAN MISHRA: They are experts in tax evasion.

SHRI NIRMAL CHATTERJEE: Sometimes they are inducted into the Council of Ministers also.

SHRI B. K. GADHVI: I do not have any information on that. Therefore, no comments.

Sir, some of the Members have raised about the price rise and as I said we are very much concerned. On the expenditure side, we have taken a number of measures.

Regarding mopping of resources, Mr. Nirmal Chatterjee suggested that we should go to bazaar for raising the funds. I say that no doubt it is one of the sources. But there also the absorbing capacity has to be judged. Sir, when private sector is coming, when public sector is coming and when so many other people are coming, what is the capacity of the people to absorb it? So that also has to be judged.

SHRI NIRMAL CHATTERJEE: In fact, in this way also you are showing consideration to the private sector. You could have mopped up more.

SHRI B. K. GADHVI: We are judging what is their capacity and we have to take all these things into consideration before entering the capital market.

Sir, some criticism was made about the public sector undertakings and their performance. I would say that their performance is being improved and the Government is very keen to see that their performance is improved, because we have got a huge investment.

Some Members raised about the Food Corporation of India and their losses. I would say that even in the FCI, incidentals need to be brought down. In some areas

vou cannot do it, because of some taxes like local taxes, transport and so many think other things. 1 I have got figures somewhere. So within last four years, I think this time, the loss is just minimum. It is below 2 per cent. It is 1.6 per cent or something like that. Subject to correction, I am telling. It was 2.7 per cent. before four years. So, gradually it is being brought down but we have to keep the buffer stock and at the same time, as some of the hon. Members were telling about the farmers' interest, we have to keep the farmers also in mind. Therefore, we have to go for procurement, whatever the farmers offer to us, we have to procure it because we are under obligation. We have to keep the buffer stock of 10 million tonnes because still the vagaries of weather are there in this country. The erratic behaviour of monsoon is also there in the country, there are floods and droughts in the country and therefore, we have to keep the buffer stock and for buffer stock, we have to pay and for that purpose, we have come. There are two sides. One for keeping the buffer stock and another for losses. Accumulative losses are also very heavy, and partially, we are paying them.

So far as defence is concerned, I am very happy that Members have not criticised the same although some Members have raised the point that this could have been foreseen at the time when Budget was framed. In defence we have asked the amount for two reasons. One is for land acquisition and another is for spare parts and other things. On both the counts, there is a necessity and the type of spare parts we want we are making suitable provision. I would not like to spell it out. But although we wish that expenditure on defence side, which is considered non-plan expenditure should be minimum, we, cannot ignore the interests of our country and it has to be met constantly keeping in view the security environment and the threat perception and for that, we cannot help it. But I am very happy that

none of the hon. Members from this august House has raised any criticism or anything about it and that is a great compliment paid to our defence. (Interruptions).

SHRI JAGESH DESAI: We want to expand our defence sector... (Interruptions).

SHRI B.K. GADHVI: As far as defence sector is concerned, we want to to expand it, we want to fortify what is there also—ordnance factories and other things—we want to modernise them, we want to fortify them because defence sector is such a sector where we cannot have any sense of complacency. So, Sir, by and large, as I initially stated, much discussion would be made when the debate would be there and therefore, I hope broadly, I have tried to answer all the queries. (Interruptions).

SHRI RAOOF VALIULLAH (Gujarat): Sir, what about the levying of consignment tax? When the Constitution is specifically amended for the purpose, why is there delay in consignment tax. In Gujarat, an amount of Rs. 275 crores has been estimated and has been included...(Interruptions).

SHRI B.K. GADHVI: When your name was called, you were unfortunately not in the House but your point was well taken up by Mr. Nirmal Chatterjee about West Bengal, Gujarat and so on. Regarding the consignment tax, the Government is considering us to what approach should there be to introduce consignment tax? Therefore, there is no finalty. (Interruption).

SHRI RAOOF VALIULLAH: Is their any time schedule? When would the legislation be brought in (Interruptions).

SHRI NIRMAL CHATTERJEE: There should be a monitoring on your thought process so that you do not keep on thinking.

[Shri Nirmal Chaterjee]

about the consignment tax till eternity. We have informed you long time back yet it is not done. The State expenditures are jumping by leaps and bounds because of your policy. We want that it should be done immediately, without any further delay. That is his point of view and we all share it.

SHRI B. K. GADHVI: With your knowledge, you can well appreciate that in consignment tax also, when we think in terms of the entire nation with different States having production of different kinds of commodities, it is not a very easy question that we can decide. (Interruptions)

SHRI RAOOF VALIULLAH: The Conference of Chief Ministers has come to the conclusion. ... (Interruptions).

SHRI B.K. GADHVI: Mr. Mirza raised a point about gas price and about more to be given to Gujarat and other places. I would say that recently we had a revision of royalty and Gujarat and Assam are fairly well on gas aspect also. (Interruptions).

I am replying to your point. You please listen to what I say. Perhaps you have not understood. So far as oil is concerned, the royalty is already revised and Gujarat and Assam are being paid according to the revised royalty. So far as the question of gas equalisation price is concerned, or that there should be uniform prices all over the country, I think that is one of the points raised by the States already and the Government would look into it at an appropriate time.

Now, so far as West Bengal is concerned, one point was raised about transfer of resources from the Central Government to West Bengal. A similar point was raised about Andhra Pradesh also.

SHRI NIRMAL CHATTERJEE: You did not answer about the special deposit scheme—provident fund money.

SHRI B. K. GADHVI: Special deposit scheme is there. Now there is the Indira Patra Scheme, a very good scheme, with 20 percent simple interest. You can go in for it. (Interruptions).

SHRI NIRMAL CHATTERJEE: We have raised the question again and again. That means another Rs. 100 crores each year. (Interruptions).

PROF. C. LAKSHMANNA: On the one hand, you want the States to have their own resources and, on the other, you drain them. Under these circumstances, how can the States function effectively?

SHRI B. K. GADHVI: So far as transfer of resources to West Bengal is concerned, I may inform the House that the State of West Bengal is entitled to Rs. 1,213 crores as Central assistance for the State Plan for 1986-87. It has reported a shortfall of Rs. 15 crores against an approved Plan outlay of Rs. 675 crores in 1985-86 and Central assistance has, therefore, to be cut by Rs. 4 crores. A ceiling of Rs. 37.13 crores has been approved for flood relief and Rs. 15.37 crores has already been released to the State Government.

In the case of Andhra Pradesh, the State is entitled to Rs. 298.01 crores as Central assistance for the State Plan for 1986-87. A ceiling of Rs. 132.37 crores has been approved for flood relief and Rs. 92.25 crores has already been released to the State. So even if you don't view the floods as one of rare severity, from these figures you would appreciate that a ceiling of Rs. 132.37 crores was fixed for flood relief....

PROF. C. LAKSHMANNA: But the damage runs into more than Rs. 1000 crores.

SHRI B. K. GADHVI: ...and out of that Rs. 92.25 crores has already been released. Regarding drought, a ceiling of

Rs. 40.05 crores has also been approved for drought relief during the current year. So it is separately given for drought and for flood.

PROF. C. LAKSHMANNA: Still you have not committed yourself on the rare severity of the floods.

SHRI B. K. GADHVI: I told you, in economic parlance, adjectives have got hardly any place....

PROF. C. LAKSHMANNA: No, no. I think it is not a question of adjectives. It is exactly on the basis of the adjective that the grant is determined. It is a clause which is there in the procedure itself.

SHRI B. K. GADHVI: The grant is not determined on the basis whether any adjective is used-severity or rare severity. It is based on other criteria.

SHRI PARVATHANENI UPENDRA: Mr. Minister, I will clarify. If the situation is declared as one of rare severity, the entire amount is given as grant from the Centre. Otherwise 75 per cent is given as Central grant and 25 per cent is required to be borne by the State. Therefore, we demanded that this whole amount of Rs. 132 crores should be given as grant by treating it as a disaster of rare severity. When there was a discussion about it in the House, the Agriculture Minister assured that it is under the consideration of the Central Government to declare it as a disaster of rare severity.

SHRI B. K. GADHVI: Don't you think that i_t is better that the Centre and the State both go to the $succou_r$ of the people? Therefore, passing on the entire burden to the Centre is not correct.

Sir, I have touched on all the points. Dr. Rudra Pratup Singh made a point about cultural centres. I would say that the cultural centres would take care of everything.

Mr. Vishvjit Singh made a point about Bombay. He gave a long history of Bombay, how it was ruined and how it was built up.

We are releasing the amount to Bombay also. But the State Government furnishes the scheme very late and, therefore, to that extent we release the amount. Whenever schemes come from State Governments, certainly that aspect will be looked into and more amounts would be released...

SHRI JAGESH DESAI: I want who is the boss,—the Finance Ministry or the IFCI and IDBI who are under the Finance Ministry, or the Planning Commission? In the Sixth Five Year Plan twenty spinning mills were to be established in Maharashtra. As capacity for yarn manufacturing, Government said, it is full, it is not required. But as per Planning Commission's recommendation twenty mills were established and Rs. 5 crores were collected for share capital from farmers. The State Government machinery, buildings provided the money. Now the Finance Ministry says it is not required. I would like to know whether Planning Commission is the boss or the IFCI or IDBI are the bosses. Whose word should we go by?

SHRI B. K. GADHVI: As I said at the beginning, these points are relevant more when we discuss the Plan. Why do you wan! to change your argument between today and tomorrow when you participate in the Plan document? This Appropriation Bill is limited to various Ministries. So far as your argument is concerned, the sky is the limit. I don't deny that. With these words, Sir, I move.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The question is:—

Dr. Bapu Kaldate]

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1986-87, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (Dr. BAPU KALDATE): We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. K. GADHVI : Sir, I move :

"That the Bill be returned."

The question was put and the motion was adopted.

- I. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE COAL MINES NATIONALISATION LAWS (AMENDMENT) ORDINANCE, 1986 (NO. 7 OF 1986) PROMUL-GATED BY THE PRESIDENT ON THE 7TH OCTOBER, 1986.
- II. THE COAL MINES NATIONALI-SATION LAWS (AMENDMENT) BILL, 1986.

SHRI CHATURANAN MISHRA (Bihar): Mr. Vice-Chairman, I move:

"That this House disapproves of the Coal Mines Nationalisation Laws (Amendment) Ordinance 1986 (No. 7 of 1986) promulgated by the President on the 7th October, 1986."

उपसभाध्यक्ष महोदय, कुछ टेक्नीकल सवालों को लंकर यह विल लाया गया है, कोर्ट के आदोश को दोस्ते हुए, इसलिए इसमें उस तरह के विरोध की बात नहीं होनी चाहिए। लंकिन जब पार्लियामेंट का

संशन होने वाला था तो उसके इतने नददीक आर्डिनेंस लाने की कोई खास जरूरत नहीं थी। दूसरी बात जो सबसे बड़ी बाल है और जिसको लेकर मैं चाहुंगा कि सरकार इस पर विचार करों कि इतने वर्षी के बाद भी इन दोनों कान्नों को एक जगह लाकर एक ससंगत कानन कोल माइन्स के बारे बनाना, चाहे कोकिंग का हो, चाहे नान-को किंग का, इस सरकार से सम्भव नहीं हो सका-यह अत्यन्त दृख की बात है। बक्त काफी था जिसमें यह कर लिया जाना चाहिए था। दुसरी बात यह है कि इन दोनों काननों के अंदर इस बात का प्राविजन नहीं है कि प्राइ-वेट संक्टर ने जो पहले काम चलाया उस में जो माइन्स की स्लाटरिंग हुई, जो उन की वर्वादी हुई जिस के चलते बाद में राष्ट्रीय-करण होने पर हम को काफी पैसा खर्च करना पड़ा उसका हर्जाना, राष्ट्रीय संपत्ति को बर्बाद करने का हर्जाना उनसे वसुला जाये । और उसको उन के कंपंसेशन में मिन्हा किया जाये। इस बात का इस अध्यादेश में भी प्राविजन नहीं है। इसलिये मैंने इस आर्डिनेंस का इन दो मददों पर विरोध किया है। लेकिन अभी इस प्रश्न को लेकर कोल उद्योग के संबंध में जो सरकार की नीति है उस संबंध में मैं आना चाहंगा ताकि इस पर गंभीरता से सदन विचार कर सके।

यह सच है कि काल उद्योग के अंदर जब से उसका राष्ट्रीयकरण हुआ है। 1418 करोड़ रुपयों का घाटा हुआ है। अगर सिर्फ दो कंपनियों को इंस्ट्रेन कोल फील्ड कंपनी और बी सी एल के घाटे को जोड़ दे तो 1695 करोड़ का घाटा हा जाएगा और अभी जो स्थित है उसमें भी सिर्फ दो ही कंप-नियां नार्दर्न कोल फील्ड्स यही केवल मुनाफे में जा रही है ऐसा अंदाजा है कि इस साल भी कोल इंडिया करीब 240 करोड़ के घाटे में जाएगी। इसीलिये यह चिन्ता का विषय है और इस पर गंभीरता से सदन को